

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 252 OF 2018 & IA NO. 1012 OF 2018

Dated: 20th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Century Rayon ... Appellant(s)
Vs. Respondent(s)
The Maharashtra Electricity Regulatory Commission

Counsel for the Appellant (s) : Mr. Hasan Murtaza
Ms. Divya Anand

Counsel for the Respondent(s) : Mr. Buddy A. Ranganathan
Ms. Stuti K. for R-1

ORDER

The learned counsel, appearing for the Appellant prays for another four weeks' time to comply the order dated 10.09.2018 for filing the rejoinder.

Submission made by learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to comply the order dated 10.09.2018 for filing the rejoinder on or before 25.01.2019, after duly serving copy on the other side.

List the matter on **07.02.2019**, as requested by the learned counsel appearing for the Appellant.

(Ravindra Kumar Verma)
Technical Member

pr/ss

(Justice N.K. Patil)
Judicial Member